

[Shri Jawaharlal Nehru].

Some hon. Member, Dr. Ram Subhag Singh, I think, gave me some advice and gave some advice to our military as to how they should act, where they should air-drop and where they should not. These are things for them to consider, not for us, as to where it is possible, where it is desirable or where it is not

An hon. Member suggested a discussion on this. I am always in favour of a discussion in this House, but I do not see how a discussion in this case will serve anyone's purpose. When things are happening, I shall place the facts before the House as they take place and if any step is to be indicated, I shall place that also before the House

Shri Vajpayee: May I suggest that the Government should issue a White Paper detailing all these developments, our border dispute with the Chinese and this cartographic aggression, so that world opinion may be well-informed?

Shri Jawaharlal Nehru: I am prepared to consider that it will take a little time to issue such a paper

Mr. Speaker: In view of the elaborate statement made by the hon. Prime Minister, I do not think it is desirable that I should give consent for discussion on these adjournment motions. Consent is refused

#### BANARAS HINDU UNIVERSITY

Shri S. L. Saksena (Maharajganj) On a point of order, Sir. I have given notice of an adjournment motion on the affairs of the Banaras Hindu University.

Mr. Speaker: I have disallowed it

Shri S. L. Saksena: You have said that it relates to the affairs of an autonomous body. May I know if this House is not competent to discuss its affairs because it is an autonomous body?

Mr. Speaker: The hon. Member raised a point of order regarding his adjournment motion on what is happening in regard to disciplinary measures in the Banaras Hindu University. We passed a legislation the other day vesting the management in a particular committee or something like that. Regarding the day-to-day administration, I may at once state for the information of hon. Members that I am not going to allow it to be raised here. It will seriously interfere with the management of any institution and it is impossible for us to allow that kind of thing to happen. I do not think it is proper that this forum should be used to weaken the hands of the management there. Under those circumstances, I am not going to allow it

Repeatedly questions are asked here, the moment a teacher is taken to task there. We do not sit here as an appellate body over disciplinary action taken against any individual or series of individuals. I am so sorry I would urge upon hon. Members not to give encouragement—not they intend to do so—but the very fact of bringing forward a motion for adjournment here might encourage an amount of indiscipline and it may be impossible for persons in charge of a big institution like that to manage their affairs properly because every day those people will be encouraged to look to Members of Parliament here to take up this matter. In such circumstances no autonomous body can work. We will have to scrap all autonomous bodies and ourselves manage here, distributing the various portfolios amongst the 500 Members of Parliament

I may repeat that an adjournment motion shall not be brought up here once I disallow it. There is no purpose in bringing it up here. Even that has got a deleterious effect. In this case, I disallowed it. If I feel any doubt, I bring it up here; otherwise, I disallow it and inform the Member concerned. I have repeatedly said

that this is the procedure I am following. I am exceedingly sorry that Shri S L Saksena, notwithstanding the fact that I already intimated to him that I am not going to allow it, once again wanted to know the reasons for my disallowing it. I have given the reasons. I am not going to oblige him on a discussion on this matter. I would urge upon hon Members not to raise such matters. Once I disallow it and I have also communicated my decision, if a Member is not satisfied with it and wants to persuade me, he may come to my chamber or write to me. The other day, he made a similar motion and I expected he would come. He himself dropped it and I was exceedingly happy. Ultimately he found that my refusal of consent was acceptable to him. I hope, if he seriously considers this matter also, he would not be obliged to come again to me or to raise the matter on the floor of the House.

**Pandit Govind Malaviya:** Can any other Member also have the privilege of seeing you in your chamber?

**Mr. Speaker:** Every Member is entitled to see me in my chamber.

**Pandit Govind Malaviya:** This motion came as a surprise to me, I did not know anything about it. I should like to see you in your chamber.

**Mr. Speaker:** I am always available in my chamber.

---

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF ASHOKA HOTELS LIMITED

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of each of the following papers—

- (i) Annual Report of the Ashoka Hotels Limited for the year ended 30th September, 1958 along with the Audited Accounts, under sub-section

(1) of Section 639 of the Companies Act, 1956

- (ii) Review by Government on the above subject. [Placed in Library, See No LT-1571, 59]

##### ANNUAL REPORT OF HEAVY ELECTRICALS PRIVATE LIMITED

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of each of the following papers

- (i) Annual Report of the Heavy Electricals Private Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956
- (ii) Review by Government on the above Report [Placed in Library, See No LT-1572/59]

---

13 10 hrs.

#### CORRECTION OF ANSWER TO SHORT NOTICE QUESTION NO 7

The Deputy Minister of Labour (Shri Abid Ali): With your permission, I would like to make a little correction to the answer to the question on the Gorakhpur Labour Organisation. There are 147 employees in the organisation out of which 134 will be rendered unemployed. That matter is under the consideration of Government.

---

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

“In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return